

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

REGIONAL BENCH - COURT NO. – I

Service Tax Appeal No. 30105 of 2016

(Arising out of **Order-in-Original** No.HYD-EXCUS-004-COM-045-15-16. dated 30.10.2015
passed by Commissioner of Customs, Central Excise & Service Tax, Hyderabad-IV)

Tech Mahindra BPO Ltd.,

Mahindra Satyam Infocity Sez,
Plot No. 22-24-25-29 to 33,
HITEC City, Layout Madhapur,
Hyderabad,
Telangana – 500 081.

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APPELLANT

VERSUS

**Commissioner of Central Tax,
Rangareddy – GST**

GST Commissionerate,
Posnett Bhavan, Tilak Road,
Ramkoti, Hyderabad,
Telangana – 500 001.

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RESPONDENT

APPEARANCE:

Shri Ch Sumanth, Advocate for the Appellant.

Shri M Anukathir Surya, Authorised Representative for the Respondent.

CORAM: HON'BLE Mr. R. MURALIDHAR, MEMBER (JUDICIAL)

HON'BLE Mr. A.K. JYOTISHI, MEMBER (TECHNICAL)

FINAL ORDER No. A/30264/2023

Date of Hearing:14.09.2023

Date of Decision:14.09.2023

[ORDER PER: R. MURALIDHAR]

Learned Counsel submits that the appellant has opted for Sabka Vishwas Legacy Dispute Resolution Scheme, 2019 and submits copies of SVLDRS - I and IV for discharge of their liability. Accordingly, this appeal is dismissed as infructuous.

(Order dictated and pronounced in open court)

**(R. MURALIDHAR)
MEMBER (JUDICIAL)**

**(A.K. JYOTISHI)
MEMBER (TECHNICAL)**